

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:6379
ANSWERED ON:06.05.2013
VIOLATION OF BYELAWS BY MNCS
Kumar Shri Kaushalendra

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government is aware that some Multinational Companies (MNCs)/foreign companies operating in the country do not comply with the rules of Pollution Control Boards;
- (b) if so, the details thereof; and
- (c) the action taken by the Government against these companies?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)to(c) The environmental laws like the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 with regard to the Multinational or National companies are uniformly applied without any differentiation or discrimination. The Multinational Companies (MNCs) like other industries are required to obtain consent to establish and consent to operate from the concerned State Pollution Control Board. The companies are also required to obtain environmental clearance as per the Environmental Impact Assessment Notification, 2006. All the Industries including MNCs are required to set up pollution control devices as required under the Water (Prevention and Control of Pollution), Act 1974 and the Air (Prevention and Control of Pollution), Act 1981 to comply with the prescribed standards.